

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017**


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2018**

Name of the Company: Dharmendra Dhelariya  
I.R.P. of Raninga Ispat Pvt Ltd.  
V/s.  
Pravinchandra Premjibhai Raninga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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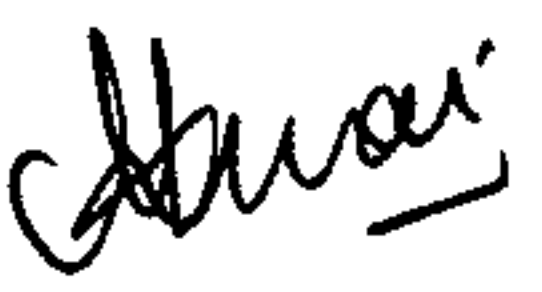
1.	HARMISH K-SHAH	Advocate	Applicant (RP)	
2.				

**ORDER**

Advocate Mr. Harmish Shah is present for the Applicant.

At the request of Counsel for the applicant, matter is adjourned.

List the matter on 31.08.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 9<sup>th</sup> day of August, 2018